

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

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O.A.NO. 405 OF 2013  
Cuttack this the 3<sup>rd</sup> July, 2013

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Prasanta Kumar Sahu, aged about 58 years, Son of late Juri Sahu, At/PO-Dakhinapur, Via-Berhampur-760 002, at present working as Sub Post Master, Sankarpur Sub Post Office, Berhampur-763 002, Dist-Ganjam

...Applicant

By Advocate(s)- Mr.S.P.Mohanty

-VERSUS-

1. Union of India represented through  
The Secretary to Government of India, Department of Posts,  
Dak Bhawan, New Delhi
2. Post Master General, Berhampur Region, At/PO-Berhampur,  
Dist-Ganjam
3. Senior Superintendent of Post Offices, Berhampur (GM)  
Division, Berhampur, Dist-Ganjam

...Respondents

By Advocate(s)-Mr.M.K.Das

ORDER(Oral)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri S.P.Mohanty, learned counsel for the applicant and  
Shri M.K. learned Addl. Central Government Standing Counsel, on  
whom a copy of this O.A. has been served, appearing for the  
Respondents.

*Rein*

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2. In the present case, the applicant has made a representation to the Senior Superintendent of Post Offices, Berhampur Division on 22.1.2013 vide Annexure-A/7 of the O.A. bringing forth his grievance about non sanction of his HRA in lieu of non-occupation of Post quarters of SPM at Kukudakhandi SO and Sankarpur SO from 6.4.2005 to 03.6.2009 at KKD and 15 Jun 2009 to till date at Sankarpur SO. Even though the applicant has made this representation in the month of January this year, so far the concerned authorities have not looked into his grievance nor any decision thereon <sup>has been</sup> ~~conveyed~~ to the applicant. It is submitted by the learned counsel for the applicant that even earlier also the applicant has been making a number of representations which are of no avail in so far as response <sup>is</sup> ~~concerned~~ from the authorities <sup>is</sup> ~~concerned~~.

3. In view of the facts of the case as stated above, at the stage of admission, I direct the Senior Superintendent of Post Offices (Res.No.3) to look into the grievance of the applicant and dispose of the representation as at Annexure-A/7 of the O.A. through a reasoned and speaking order and communicate the decision thereon to the applicant within a period of sixty days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. Send a copy of this order along with copy of the paper book to Respondent No.3 at the cost of the applicant, for which Shri S.P.Mohanty undertakes to deposit the postal requisites by 5.7.2013.



6. Free copy of this order be made over to the learned counsel  
for both the sides.

  
(R.C.MISRA)  
MEMBER(A)

BKS

